

**GOVERNMENT OF INDIA
MINISTRY OF PARLIAMENTARY AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO - 2769
ANSWERED ON - 05/08/2026**

Onboarding of Legislatures onto the NeVA

**2769. Shri Anup Sanjay Dhotre,
Shri Yogender Chandolia,
Shri Pratap Chandra Sarangi,
Shri Lavu Sri Krishna Devarayalu,
Shri Kota Srinivasa Poojary,
Shri Ramesh Awasthi,
Dr. Vinod Kumar Bind,
Dr. K Sudhakar,
Dr. Hemang Joshi,
Smt. Himadri Singh,
Shri Arun Govil,
Shri Madhavaneni Raghunandan Rao,
Ms. Bansuri Swaraj,
Shri Ravindra Shukla *Alias* Ravi Kishan**

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) the current status regarding the onboarding of various States and Union Territory legislatures onto the National e-Vidhan Application to fulfill the "One Nation, One Application" mandate for digital governance;**
- (b) the total number of legislative bodies that have fully adopted "Digital House" operations and the specific quantum of Central financial support disbursed to facilitate this transition;**

Legislative Council, Gujarat Legislative Assembly, Puducherry Legislative Assembly, Himachal Pradesh Legislative Assembly, Uttarakhand Legislative Assembly, Assam Legislative Assembly, Rajasthan Legislative Assembly and Delhi Legislative Assembly. Central financial assistance of ₹138.17 crore has been disbursed to these Legislative Houses to facilitate this transition.

(c) The NeVA public portals are equipped with AI-driven multilingual translation tools developed by BHASHINI, enabling content translation into the 22 Scheduled Indian Languages and English.

(d) Several safeguards have been incorporated into the National e-Vidhan Application (NeVA) software suite to provide State/UT Legislatures with a robust, secure, and resilient digital environment for conducting legislative business. The key measures implemented are as follows:

- I. NeVA software is hosted on the secure NIC Meghraj 2.0 cloud infrastructure.**
- II. A dedicated Disaster Recovery site ensures reliable recovery of data in case of an adverse event.**
- III. Regular security audits of the software is undertaken to identify and address vulnerabilities.**
- IV. Two-factor authentication for login restricts access to authorized users only and prevents misuse of sensitive legislative workflows.**
